



2025:DHC:4630-DB



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ FAO(OS) (COMM) 96/2025 & CM APPL. 34005/2025, CM APPL. 34006/2025

SONI HOSPITALITY SERVICESAppellant
Through: Ms. Shyel Trehan Sr. Adv, Mr Rishabh Sharma and Ms Vidhi Jain, Advs.

versus

MOTI MAHAL DELUX MANAGEMENT SERVICES PVT LTD & ORS.Respondents
Through: Mr. Tanmay Mehta, Ms. Shreya Sethi & Mr. Anirudh Bhatia, Advs.

CORAM:
HON'BLE MR. JUSTICE C. HARI SHANKAR
HON'BLE MR. JUSTICE AJAY DIGPAUL

ORDER (ORAL)
28.05.2025

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1. After some hearing, Ms. Trehan, learned Senior Counsel for the appellant, seeks leave to withdraw this appeal as she submits that her client intends to move an appropriate application before the learned Single Judge.

2. Without expressing any opinion on the proposed course of action and reserving liberty to do so, this appeal is dismissed as withdrawn.

C. HARI SHANKAR, J.

AJAY DIGPAUL, J.

MAY 28, 2025/dsn

[Click here to check corrigendum, if any](#)